

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.17/111/2011**

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

**NAME OF THE COMPANY:M/S Tripati Balaji Hotels Pvt Ltd & Ors**

**SECTION OF THE COMPANIES ACT: u/s 111 of Companies Act,1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	RISHI RAJ KAPOOR	Advocate	Petitioner	R.R. Kapoor
2.	Ramji Singh	Advocate	Respondent	Ramji Singh

Order dated 14.02.2017

CP No.17/111/2011 M/s Tirupati Balaji Hotels Pvt Ltd & Ors

The parties are represented by their respective counsel. Mr. Rishi Raj Kapoor counsel for the petitioner and Mr. Ramji Singh proxy counsel for respondent. Both the parties seeks time for final arguments on the pretext that subsequent filing of civil suit among the parties the petitioner counsel be adjourned with to ascertain the current status of the civil proceeding. We carefully considered the above stated submission, but it may be noted that the present matter pertains to year 2011 and nature of the company petition before this Company Law Tribunal or before this Tribunal is summary in nature and it is required to be disposed of within a stipulated period prescribed in the Company Act. Therefore, grant of indefinite adjournment for hearing in the matter may not be possible.

Therefore, both the parties are to advise be ready for final hearing by next date of hearing by 15.03.2017.

List the matter on 15.03.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)